

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**LOK SABHA**

**UNSTARRED QUESTION No. 208**

TO BE ANSWERED ON MONDAY, FEBRUARY 3, 2020/MAGHA 14, 1941 (SAKA)

**GST GRIEVANCES COMMITTEE**

†208. **SHRI AJAY KUMAR MISRA TENI:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to form a committee to address the grievances being received continuously from the Goods and Services Tax (GST) payers;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)**

(a) and (b) Yes Sir. The GST Council, in its 38<sup>th</sup> meeting held on 18.12.2019, recommended establishment of a structured grievance redressal mechanism to tackle GST related grievances of taxpayers, including procedural difficulties and IT related issues, both of specific and general nature. Detailed instructions have been issued for the constitution of 'Grievance Redressal Committee' (GRC) at Zonal/State level comprising of both Central Tax and State Tax officers, representatives of trade and industry, representatives from Goods and Services Tax Network (GSTN) and other stakeholders. The GRC shall be constituted for a period of two years and the term of each member so nominated shall likewise be for a period of two years. The Committee shall meet once every quarter or more frequently as decided by the Co-chairs.

(c) Does not arise in view of reply to parts (a) and (b) above.

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